

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

TP No. 51/NCLT/AHM/2017 (New)
High Court of Bombay CSP No. 822/2016 c.w. CSD 786/2016 (Old)

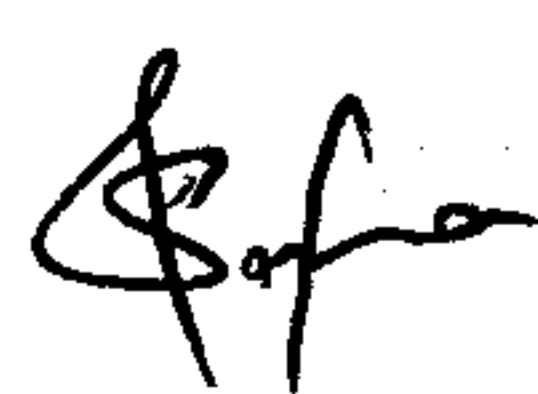
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.07.2017**

Name of the Company: Pentek Pen & Stationery Pvt. Ltd.

Section of the Companies Act: Sections 391-394 of the Companies Act, 1956;
230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mr. Manish R. Bhatt	Sl. Advocate	Petitioner	
2.	Mr. Karan Sanghani [M.R. Bhatt & co]	Advocate		

ORDER

Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Mr. Karan Sanghani present for Petitioner.

No representation from other statutory authorities received.

Proof of service of individual notice on shareholders and creditors filed.

Certificate of Chartered Accountant in respect of Accounting Standard under section 133 filed.

Proof of service of notice on ROC, Goa filed.

Common Reply filed by petitioner.

No representation received from public.

Heard arguments of Learned Counsel for Petitioner.

Order reserved.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 7th day of July, 2017.